

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA 1987/1999

New Delhi this the 6th day of July, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

(A)

1. Dr. Poonam Pal,
R/O 18-A Ram Nagar,
Ghaziabad.
2. Dr. Sucheta Parwal,
R/O D-28, G.T.B. Hospital
Campus, Delhi.
3. Dr. Sushant Nayak
R/O 69-B, Pocket-III,
Mayur Vihar, Phase-I,
New Delhi.

(By Advocate Sh.S.K.Sinha)

.. Applicants

Versus

1. Government of NCT of Delhi, through
its Chief Secretary, 5, Sham Nath
Marg, Delhi.
2. The Secretary (Medical)
Govt. of NCT of Delhi,
5, Sham Nath Marg, Delhi-54
3. Director of Health Services
E-Block, Saraswati Bhawan,
Connaught Place, New Delhi.

.. Respondents

(By Advocate Shri Rajinder Pandita)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

This application has been filed by three Doctors who were admittedly appointed on contract basis by the respondents praying for a direction to the respondents to continue their services and to count their past services for seniority and not to replace their services by other ad-hoc or contract Doctors. They have also prayed for grant of the same pay scale and other attached benefits as has been granted to the applicants in Dr. J.P. Palyia and ors. Vs. Govt. of NCT of Delhi and Ors. (OA 2564/94 with connected OAs) decided on 23.4.1998, copy placed at page 20 of the paper Book.

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2. I have perused the records and heard learned counsel for the respondents. The respondents in their reply have submitted that in pursuance of the aforesaid judgement of the Tribunal in Dr.J.P.Palyia's case(supra) which has been upheld by the Hon'ble Delhi High Court and the Supreme Court, the respondents have issued necessary order on 8.9.1999 indicating the name of the applicants at Serial Nos.10,11 and 12. By this order, they have stated that the concerned Doctors have been given regular pay scale, allowances and other service benefits as are admissible to the Medical Officers who are appointed on regular basis, in the corresponding pay scale in terms of the Tribunal's order in Dr. J.P.Palyia's case(supra) dated 23.4.1998.

3. In view of the facts mentioned above and in particular the orders passed by the respondents dated 8.9.99, which according to them covers the reliefs of the applicants as prayed for in the present OA, nothing further survives in the application. OA is accordingly disposed of as having become infructuous. No order as to costs.

Later Shri S.K.Sinha, learned counsel for the applicant appeared and has been heard when learned counsel was for the respondents/also present.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

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